

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD

BENCH: AT HYDERABAD

OA.802/96

dt.18-7-96

Between

N. Narsimulu

: Petitioner

and

1. Union of India, rep. by
its Secretary
Ministry of Atomic Energy
Bombay

2. Director
Atomic Minerals Division
Begumpeta
Hyderabad

3. Chief Admin. and Accounts Officer
Atomic Mineral Division
Hyderabad

: Respondents

Counsel for the applicant

: PB. Vijayakumar
Advocate

Counsel for the respondents

: V. Rajeswara Rao
SC for Central Govt.



CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)



36

Judgement

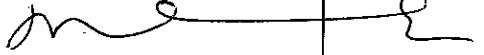
Oral order (per Hon. Mr. R. Rangarajan, Member (Admn))

Heard Sri P.B. Vijayakumar, learned counsel for the applicant and Sri V. Rajeswara rao, learned counsel for the respondents.

2. This OA is filed praying for setting aside the memo AMD-2/52/5/96/Vig. dated 6-5-96 of Respondent-3 whereby the applicant was asked to pay an amount of Rs.1,16,144/- towards cost of damages caused to the Departmental vehicle AIY-4882, ~~etc etc~~

3. Learned counsel for the applicant submitted that he is withdrawing this OA and pursue this case through departmental authorities. Hence he is permitted to withdraw the application and also permitted to pursue his case with higher departmental authorities.

4. In view of the above submission this OA is dismissed as withdrawn. No costs.


(R. Rangarajan)
Member (Admn.)

Dated : July 18, 96
Dictated in Open Court

sk

Avv. Raju
D.R. (S)

17/8/96
O.A 802/96

TYPEO BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 18-7-96

ORDER/JUDGEMENT

O.A. NO./R.A./C.P. No.

in.

O.A. NO. 802/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Space Copy

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal

DESPATCH

20 JUL 1996 Naga

हैदराबाद आवृत्ति
HYDERABAD BENCH